

Delay in wage payment under MGNREGS

2202. SHRI AHMED PATEL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) definition of a delay in the payment of wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) by the Management Information System;

(b) whether the worker is entitled to a compensation if after the Fund Transfer Order (FTO) there is a delay by Government in crediting payments;

(c) if not, the reasons therefor;

(d) if so, how many workers have received compensation for delayed payments; and

(e) if so, the details thereof for the last three years, State-wise/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) As per the provisions in Schedule-II of the Act, in case the payment of wages is not made within fifteen days from the date of closure of the Muster Roll, wage seekers are entitled to receive payment of compensation for the delay, at the rate of 0.05% of the unpaid wages per day for the duration of delay beyond the sixteenth day of closure of muster roll. The NREGASoft have a provision to automatically calculate the compensation payable based on the date of closure of the Muster Roll and the date of deposit of wages in the accounts of the wage seekers.

(b) Yes Sir.

(c) Does not arise.

(d) and (e) As per Management Information System (MIS), the State/UT-wise details of compensation paid to workers under MGNREGS by the State Governments during the last three years are given in the Statement.

Statement

State/UT-wise details of compensation paid to workers under MGNREGS by the State Governments during the last three years

(₹ in lakh)

Sl. No	State	Delayed Compensation paid (As per MIS)		
		2015-16	2016-17	2017-18
1	2	3	4	5
1.	Andhra Pradesh	582.47	428.18	59.49
2.	Arunachal Pradesh	472.83	95.74	2.07
3.	Assam	0.00	1.64	1.69
4.	Bihar	42.81	55.12	84.84
5.	Chhattisgarh	13.98	0.00	0.00
6.	Goa	2.37	0.55	0.35
7.	Gujarat	7.49	9.31	9.71
8.	Haryana	0.49	2.90	0.68
9.	Himachal Pradesh	2.41	20.32	1.79
10.	Jammu and Kashmir	0.01	0.01	0.00
11.	Jharkhand	149.94	77.91	7.02
12.	Karnataka	3.24	120.27	10.55
13.	Kerala	2.66	9.22	6.76
14.	Madhya Pradesh	117.96	52.48	48.47
15.	Maharashtra	821.87	601.31	271.61
16.	Manipur	1.39	0.21	0.00
17.	Meghalaya	101.76	0.00	0.00
18.	Mizoram	32.79	0.00	0.00
19.	Nagaland	0.00	0.00	0.00
20.	Odisha	15.66	19.24	14.70
21.	Punjab	155.87	73.31	11.77

1	2	3	4	5
22.	Rajasthan	20.41	31.28	15.33
23.	Sikkim	7.01	0.86	0.07
24.	Tamil Nadu	77.62	427.73	0.01
25.	Telangana	396.23	2.77	1.55
26.	Tripura	0.53	6.45	0.35
27.	Uttar Pradesh	0.00	0.00	0.00
28.	Uttarakhand	29.70	19.52	4.85
29.	West Bengal	11.95	202.96	79.62
30.	Andaman and Nicobar	0.00	0.00	0.00
31.	Lakshadweep	0.00	0.00	0.00
32.	Puducherry	0.00	0.00	0.00
TOTAL		3071.43	2259.27	633.29

Low cost medical innovations

2203. SHRI M.P. VEERENDRA KUMAR: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Department of Biotechnology, in association with start-ups supported by Government has developed several low-cost medical innovations;

(b) if so, the details thereof;

(c) whether Government has decided to market these low-cost medical innovations and if so, the details thereof;

(d) whether such marketing is likely to be done domestically or efforts will be made to export the same and if so, the details thereof; and

(e) the other steps taken by Government for promoting better and low cost innovations in health care sector in the country?

THE MINISTER OF SCIENCE AND TECHNOLOGY (DR. HARSH VARDHAN):

(a) and (b) Yes, Sir. Low cost medical devices and innovative products have been developed through the funding support of Department of Biotechnology (DBT) and